

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1051

ANSWERED ON:28.11.2006

INFILTRATION OF BANGLADESHI NATIONALS

Patel Shri Kishanbhai Vestabhai;Rana Shri Gurjeet Singh;Rana Shri Kashi Ram;Rawat Shri Bachi Singh;Sarvey Shri Sathyanarayana;Singh Shri Prabhunath;Sonowal Shri Sarbananda;Vasava Shri Mansukhbhai D.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) The estimated number of Bangladeshi migrants illegally living in the country;
- (b) Whether the Government has failed to check influx of Bangladeshis due to geographical complexities at Indo Bangladesh border;
- (c) If so, the strategy laid down to overcome such complexities including the number of infiltration attempts by Bangladeshi's foiled by the PMF guarding Bangladesh border;
- (d) Whether these migrants have been found possessing ration card, passport, voter card, PAN card, smart cards driving licence etc. and involved in criminal activities;
- (e) If so, the details thereof alongwith measures taken by the Government in this regard to curb this regard this practice;
- (f) Whether the Government proposes to install Israeli Reconnaissance System-LORROS to check intrusion along international border; and
- (g) If so, the details thereof and the salient features of the said system?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL)

(a) to (c): According to available reports, Bangladeshi nationals have been using porous Indo-Bangladesh border to enter into India illegally. It is difficult to make a realistic

Estimate about the number of such illegal Bangladeshi immigrants because they enter surreptitiously and are able to mingle easily with the local population due to ethnic and linguistic similarities.

However, the Government has taken various measures to check illegal infiltration. These include round the clock surveillance of the borders by carrying out patrolling; upgradation of intelligence network and co-ordination with other intelligence agencies; erection of border fencing; riverine patrolling; and introduction of modern surveillance equipments including night vision devices. Besides, the State Governments/UT Administrations have been empowered under section 3 (2)

(c) of the Foreigners Act, 1946 to detect and deport foreign nationals illegally staying in India. The matter has also been taken up diplomatically with the Government of Bangladesh at various levels. Administrative instructions are issued from time to time requesting the State Governments/UT Administrations to detect and deport illegal Bangladeshi migrants staying in the country.

(d)&(e): There are reports that some of the illegal Bangladeshi migrants have managed to obtain ration cards, passports and voter identity cards, etc. The State Governments / UT Administrations are competent to deal with such cases, including cases of crime, as and when detected, in accordance with the provisions of law.

(f) & (g): The Government has approved the procurement of high-tech electronic surveillance equipments including Long Range Reconnaissance and Observation System (LORROS) for effective surveillance.